

PART III

GOVERNMENT OF PUNJAB

DEPARTMENT OF ANIMAL HUSBANDRY AND FISHERIES

(ANIMAL HUSBANDRY BRANCH)

Notification

The 22nd December, 1987

No. G.S.R. 1/P.A.2/14/S. 3 and C.A.IV/1897/S.6/88.—With reference to Government of Punjab, Department of Animal Husbandry and Fisheries, Notification G.S.R. 67/PA.2/14/S.3/Amd/87, dated the 27th August, 1987, and in exercise of the powers conferred by section 3 of the Punjab Fisheries Act, 1914 (Punjab Act No. 2 of 1914), and section 6 of the Indian Fisheries Act, 1897 (Central Act No. IV of 1897) and all other powers enabling him in this behalf, the President of India is pleased to make the following rules further to amend the Punjab Fisheries Rules, 1985, namely :—

RULES

1. These rules may be called the Punjab Fisheries (First Amendment) Rules, 1988.
2. In the Punjab Fisheries Rules, 1985, in Schedule-I, under the heading "Hoshiarpur District" after the existing entry 3, the following entries shall be added, namely :—
 - “(4) (i) Dolbaha Reservoir
 - (ii) Maili Reservoir
 - (iii) Janaury Reservoir”

RAM GOPAL,

Secretary to Government of Punjab,
Department of Animal Husbandry and Fisheries.